

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. REVIEW APPLICATION NO.85 OF 2002

IN

ORIGINAL APPLICATION NO.513 OF 2002

ALLAHABAD THIS THE 20TH DAY OF JANUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. S. C. CHAUBE, MEMBER-A

1. Union of India,  
through General Manager,  
Central Railway, Chhatrapati Shivaji Terminus,  
Mumbai.
2. Chief Workshop Manager,  
Central Railway, Jhansi.
3. Dy. Chief Mechanical Engineer (R) Workshop,  
Central Railway, Jhansi.
4. The Works Manager (R) Workshop,  
Central Railway, Jhansi.

..... Review Applicant  
( By Advocate Shri Anil Kumar )  
Versus

Pawan Kumar, aged about 33 years,  
son of Sri Brijendra Singh,  
Resident of 244, Pratappura Nagar,  
Jhansi.

..... Respondents  
( By Advocate ..... )

- O R D E R -

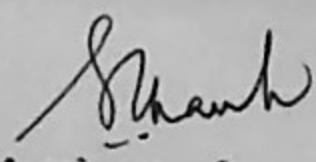
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

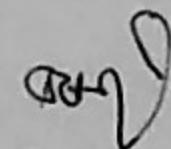
Heard Shri Anil Kumar, counsel for the review  
applicant and perused the order dated 08.05.2002 passed  
by the Tribunal in O.A. No.513/02 thereby permitting the  
applicant to file the representation before the  
disciplinary authority asking him to re-consider his  
decision on the ground that the applicant had received

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a stay order against his conviction as well as the punishment. The argument is that the order passed by the disciplinary authority was maintained by the appellate authority which orders have not been set aside by the Tribunal. The fact that the departmental appeal was filed has been taken notice by the Tribunal in paragraph 2 of its order dated 08.05.2002. It is for the disciplinary authority to dispose of the representation in accordance with law as per order passed by the Tribunal. No modification or clarification is warranted.

2. Accordingly, the review application is dismissed.

  
Member-A

  
Vice-Chairman

/ns/